

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).6622/2013

(From the judgement and order dated 12/07/2013 in  
No.13995/2013, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CRMWP

AKHILESH AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With appln(s) for stay, exemption from filing O.T. and office  
report)

Date: 01/05/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. Sanjay Sharma, Adv. (Not Present)

For Respondent(s) Mr. Haresh Raichura, Adv.

Mr. Vivek Vishnoi, Adv.  
Mr. M.R. Shamshad, Adv.  
Mr. Rohit Sthalekar, Adv.UPON hearing counsel the Court made the following  
O R D E RNobody appeared on behalf of the petitioners  
yesterday when the matter was taken up.Today also, nobody appears on behalf of the  
petitioners when the matter is taken up for hearing.

Respondents are represented by their counsel.

The special leave petition is dismissed for want of  
prosecution.(Sanjay Kumar)  
Court Master(Indu Satija)  
Assistant Registrar